

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 110

IA-2353/2024, IA-13/2024

In

IB-301(ND)/2021

IN THE MATTER OF:

Alchemist Asset Reconstruction Company Ltd. Petitioner/Applicant
Vs.
Vinesh Traders Pvt. Ltd. Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 10.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Nikhil Jha, Adv.
For the Respondent :

ORDER

IA-2353/2024

The 18th Progress Report filed by the Liquidator is taken on record, subject to all just exceptions.

IA **disposed of.**

IA-13/2024

The application is not available on the DMS portal. The Applicant is directed to take the necessary steps to upload the application on the DMS portal within one week.

List the matter **on 22.05.2024.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)